

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No. 821 of 2016**

Rekha Devi

... .. **Petitioner**

*Versus*

The State of Jharkhand & Ors.

... .. **Opposite Parties**

(Through V.C.)

**CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**

For the Petitioner : Mr. Suraj Singh, Advocate

For the State : Mr. Vineet Kumar Vashistha, APP

For OP Nos.6&7 : Mr. Shekhar Prasad Sinha, Advocate

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**/ Dated: 10<sup>th</sup> September, 2021**

Mr. Suraj Singh, the learned counsel appears and makes a request for adjournment on behalf of Mr. Jitendra Nath Upadhyay, the learned counsel for the petitioner.

Mr. Suraj Singh, the learned counsel states that on account of personal difficulty of Mr. Jitendra Nath Upadhyay, the learned counsel, he is seeking adjournment by one week.

Mr. Vineet Kumar Vashistha, the learned counsel appears for the State.

Mr. Shekhar Prasad Sinha, the learned counsel appears for OP Nos.6 and 7.

Order dated 06.08.2021 reads as under:

*“Respondent nos.4 to 7 have been validly served and are represented through Mr. Shekhar Prasad Sinha, the learned counsel.*

*Mr. Shekhar Prasad Sinha, the learned counsel states that he would seek appropriate instructions from respondent nos.2 and 3 also.*

*Post this matter on 10.09.2021 under the heading “Final Disposal” to be listed in the supplementary cause-list.”*

Mr. Shekhar Prasad Sinha, the learned counsel states that he has filed *Vakalatnama* on behalf of OP Nos.6 and 7.

Post this matter on 01.10.2021 under the same heading.

Sd/-  
(Shree Chandrashekhar,J.)

R.K.